

ITEM NO.45

COURT NO.16

SECTION IV-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 13331/2024

(Arising out of impugned final judgment and order dated 03-05-2024 in WP No. 18637/2015 passed by the High Court Of M.p Principal Seat At Jabalpur)

M.P. HIGH COURT BAR ASSOCIATION

Petitioner(s)

**VERSUS**

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No. 134660/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 134659/2024 - EXEMPTION FROM FILING O.T.)

Date : 26-06-2024 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE MANOJ MISRA**  
**HON'BLE MR. JUSTICE S.V.N. BHATTI**  
**(VACATION BENCH)**

For Petitioner(s) Mr. Siddharth R Gupta, Adv.  
Mr. Amit Kumar Jain, Adv.  
Mr. Sanjay Singh, Adv.  
Mr. Shantanu Sharma, Adv.  
Ms. Amisha Devi, Adv.  
Mr. Mrigank Prabhakar, AOR

For Respondent(s) Mr. Himanshu Sharma, AOR  
Mr. Sidharth Gupta, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Satish Verma, Adv.

**UPON hearing the counsel the Court made the following**  
**O R D E R**

1. At the outset, the learned counsel for the petitioner submits that the impugned order dated 03.05.2024 passed by the High Court of Madhya Pradesh at Jabalpur

in Writ Petition No. 18637 of 2015 has been subjected to a challenge before this Court in Special Leave Petition (Civil) No. 11226 of 2024 wherein an interim protection has been granted.

2. Issue notice.
3. Tag with SLP (C) No. 11226 of 2024.
4. In the meantime, *status quo*, re: the electricity supply of the petitioner-Bar Association and recovery of electricity bills for the allocated premises to the petitioner-Association shall be maintained till further orders.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(NIDHI WASON)**  
**COURT MASTER (NSH)**